IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 1834 of 2020

Salim Ansari ... ... **Petitioner**

Versus

The State of Jharkhand ... ... **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Rajesh Kumar, Advocate
For the State : Mr. Arun Kr. Pandey, A.P.P.

03/25.06.2020 Heard Mr. Rajesh Kumar, learned counsel for the petitioner and Mr. Arun Kr. Pandey, learned A.P.P. for the State.

The petitioner has prayed for grant of anticipatory bail, as he is apprehending his arrest in connection with Barwadda P.S. Case No. 50 of 2019.

A truck was intercepted loaded with coal. No documents were produced.

The petitioner appears to be the driver of the seized vehicle.

Regard being had to the nature of allegations, I am not inclined to extend the privilege of anticipatory bail to the petitioner. The same is hereby rejected.

(R. Mukhopadhyay, J.)

Alok/-